

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 435 OF 2017 IN
DFR NO. 1550 OF 2017**

Dated: 6th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Birla Corporation Ltd. Appellant(s)
Vs.
Rajasthan Renewable Energy Corpn. Ltd. & Anr Respondent(s)**

Counsel for the Appellant(s) : Mr. P N Bhandari

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R.2

Ms. Susan Mathew for R.1

ORDER

**IA No. 435 OF 2017
(*Appl. for Condonation of delay*)**

It appears that in the present matter there were number of respondents before the State Commission. However, the Appellant has made only two of them party respondents. Mr. Bhandari, learned counsel for the Appellant states that he is not claiming any relief against the said respondents and hence he has not made them as party respondents in this appeal. His statement is recorded.

There is 2 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Susan Mathew appears on behalf of Respondent No.1 and Mr. R.K. Mehta appears on behalf of Respondent No.2.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on 10.10.2017.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd